# <u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### <u>APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017</u> <u>APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017</u> <u>APPEAL NO. 380 OF 2017 AND</u> <u>APPEAL NO. 381 OF 2017</u>

Dated: 13<sup>th</sup> August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

## APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017

In the matter of:

Indian Wind Power Association			Appellant(s)		
Versus Tamil Nadu Generation & Distribution Corporation Ltd. & Ors.			Respondent(s)		
Counsel for the Appellant(s) :	Mr. Senthil Jagadeesan Ms. Suriti Chowdhary				
Counsel for the Respondent(s) :	Mr. S. Vallinayagam Ms. S. Amali for R-1 & 2				
	Mr. Sethu Ramalingam fo	r R-3			
APPEAL NO. 102 OF 2017 &					
	<u>. 149 OF 2017</u>				
In the matter of:					
Indian Wind Power Association		••••	Appellant(s)		
			Deenendent(e)		
TANGEDCO & Ors.			Respondent(s)		
Counsel for the Appellant(s) :	Mr. Senthil Jagadeesan Ms. Suriti Chowdhary				
Counsel for the Appellant(s) : Counsel for the Respondent(s) :	Ms. Suriti Chowdhary				
	Ms. Suriti Chowdhary Mr. S. Vallinayagam	r R-3			
Counsel for the Respondent(s) :	Ms. Suriti Chowdhary Mr. S. Vallinayagam Ms. S. Amali for R-1 & 2	r R-3			

TANGEDCO

.... Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)	:	Mr. S. Vallinayagam Ms. S. Amali
Counsel for the Respondent(s)	:	Mr. Senthil Jagadeesan Ms. Suriti Chowdhary for R-2

#### APPEAL NO. 381 OF 2017

#### In the matter of: TANGEDCO

.... Appellant(s)

Tamil Nadu Electricity Regula	-	ersus nmission & Ors.	Respondent(s	;)
Counsel for the Appellant(s)	:	Mr. S. Vallinayaga	am	
Counsel for the Respondent(s)	:	Mr. Senthil Jagadeesan Ms. Suriti Chowdhary for R-2		
		Mr. Kumar Mihir f	or R-3	

#### <u>ORDER</u>

### Appeal Nos. 52 & 102 of 2017

It is submitted by learned counsel for the parties that pleadings are complete in these matters.

### Appeal Nos. 380 & 381 of 2017

Learned counsel for the appellant seeks three weeks time to file rejoinder. Three weeks time is granted to file rejoinder i.e., on or before 04.09.2018, after serving copy on the other side.

List these matters on 19.09.2018.

(I.J. Kapoor) Technical Member (Justice Manjula Chellur) Chairperson

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